

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.O.A.613 of 1997

Date of Order:11.08.2004

PRESENT : HON'BLE MR. S.K. HAJRA, ADMINISTRATIVE MEMBER
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

P. TRINADHA RAO & ANR.

VS.

UNION OF INDIA AND ORS. (S.E. Rly.)

For the Applicant : None.

For the Respondents : Mr. S. Chowdhury, Counsel

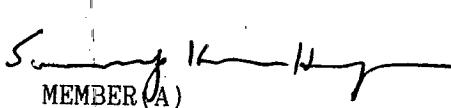
O R D E R

MR.K.V.SACHIDANANDAN,JM:

This is the case where many opportunities were granted to the applicants for their appearance. Eventhough it was reported that the ld. counsel for the applicant died, subsequently also different opportunities were given to the applicants to engage a fresh counsel. But it was not done in this case. On proceeding dated 27.04.2004 this court had made it clear that if the applicants did not engage any counsel nor the applicant themselves in person are present, then appropriate order shall be passed. Inspsite of that order, neither the applicants nor any counsel is present today. However, counsel for the respondents is present.

2. In view of the above, we are of the considered view that the applicants are not interested to proceed with the matter any further. Therefore, we are constrained to dismiss this O.A. for default.


MEMBER(J)


MEMBER(A)